[Shri Hathi]

in Notification No. G.S.R. 162 dated the 30th January, 1965, under sub-section (2) of section 3 of the All India Services Act, 1951. [*Placed in Library, see* No. LT-3801/65].

ANNUAL REPORT OF EXECUTIVE COMMITTEE OF TRUSTEES OF THE VICTORIA MEMORIAL, CALCUTTA.

The Minister of Cultural Affairs in the Ministry of Education (Shri Hajarnavis): I beg to lay on the Table a copy of Annual Report of the Executive Committee of the Trustees of the Victoria Memorial, Calcutta, for the year ended the 31st March, 1963. [*Placed in Library, see* No. LT-3802/65].

12.00 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-SIXTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions.

12·00½ hrs.

RE: POINT OF ORDER RAISED ON 22-2-1965

Mr. Speaker: I had said the other day that I would be announcing or delivering that decision that is pending with me. I am sorry I have taken some time, because there were other engagements; some foreign delegations and others were here. I have not been able to study it. The day after tomorrow, after the Question Hour, I will announce that.

Shri Ranga (Chittoor): In the meanwhile, just the occasion on which the reference to that particular report has to be made and made with some benefit for the House as well as for the public, that relevant time, would be lost.

Mr. Speaker: No. I have just considered that as well, but immediately after, we are having the general discussion on the budget and all other discussions, and there will be ample opportunity to criticise or discuss or consider all those points which the Members have in mind. There are so many occasions.

Shri Ranga: But that delay is taking place.

श्री मधु लिमये (मुंगेर) : इस सदन में एक हास्यास्पद स्थिति पैदा हो गई है । जब डिप्टी स्पीकर साहब कुर्सी में बैठते हैं तो भाषणों में बराबर सी० बी० आई० की रिपोर्ट का जिक्र किया जाता है । लेकिन उसके ऊपर आप कोई फैसला नहीं दे रहे हैं जल्दी से । आप जल्दी फैसला दीजिये कि इस रिपोर्ट को टेबल पर रखा जा सकता है या नहीं रखा जा सकता है । या तो आप सरकार से कहें कि जितने सारे कागजात हैं उनको वह स्वयं टेबल पर रख दे ताकि जो राष्ट्रपति के अभिभाषण पर बहस हो रही है, उस में सुविधा हो जाये, नहीं तो बड़ी हास्यास्पद स्थिति पैदा हो जाएगा ।

अध्यक्ष महोदय : यह बात परसों उठी थी और मैंने साफ कर दिया था कि जो कुछ हो चुका उसको तो मैं निकाल नहीं सकता हूं और जो उस में दर्ज है उसके बारे में कोई रेफ्रेंस दे दो मैं उसको रोक नहीं सकता हूं । बाकी जहां तक फैसले का सम्बन्ध है, मैंने बता दिया है ।

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification: may I know, in the first place, whether some Minister on behalf of the Government will make a statement

either today or tomorrow before you give your important decision?

Mr. Speaker: Certainly, I shall ask the Home Minister; but anyone, the Law Minister or the Home Minister, whoever likes to speak on behalf of the Government, will do so.

Shri Hari Vishnu Kamath: Today or tomorrow?

Mr. Speaker: Tomorrow.

Shri Hari Vishnu Kamath: Is it *pucca*, Sir?

Mr. Speaker: When I have to give my decision day after tomorrow, then, I will call the Minister first and then after hearing him, I will give the decision, instead of taking it on two different days and starting a discussion on two days. I think one occasion is enough. That was what I was considering.

Shri Hari Vishnu Kamath: Secondly, Sir, I want to know whether the important decision which you are going to announce on Friday—it is important in more ways than one—will cover not merely the CBI report, but also the document embodying the conclusions of the Cabinet Sub-committee. Both were brought before the House that day.

Mr. Speaker: Cabinet Sub-committee

Shri Hari Vishnu Kamath: Yes, Sir; Cabinet Sub-committee's conclusions. I read out from that also.

Shri Bade (Khargone): Sir, your decision will be very important and it will be always quoted in the Vidhan Sabhas of the different States. Before giving your decision, I hope you will be giving chances to us to express our views.

Mr. Speaker: I have heard enough. We have discussed it enough. I cannot give further chances. He can come to me. He has already come to me and given me the benefit of his views.

Shri Bade: I have not quoted the books.

Mr. Speaker: I have requested him to send me the books. That is why I am taking time, because he promised me to send the books and he has not sent them so far.

Shri Bade: I will send them today. But when the Minister makes a statement, why should it not be discussed here?

Mr. Speaker: It has been discussed here.

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, इस सम्बन्ध में मेरा कहना यह है कि आप ने कोई फैसला नहीं दिया है । जब तक आप फैसला नहीं देते हैं तब तक हम रुके रहेंगे, यह भी तो एक फैसला है । आप ने रोक लगा दी । अगर हम जिक्र नहीं कर सकते तो एक किस्म का फैसला तो आप का हो गया कि आप ने रोक लगा दी है । जब आप का फैसला बीच में ही पड़ा हुआ है और फैसला देना है उस वक्त तक रोक रहे या न रहे इन दोनों में से कोई फैसला आप को नहीं देना चाहिये । अगर आप रोकते हैं कि जब तक आप कोई फैसला नहीं देते हैं उस वक्त तक हम जिक्र न करें तो यह रोक का फैसला भी एक पक्षपात सा नजर आता है । इस लिये इस फैसले को अभी रोका जाये और जो सात्विक फैसला उपाध्यक्ष महोदय का है, वह तब तक चलता रहे जब तक आप कोई निर्णय न दें ।

अध्यक्ष महोदय : वह बात उठाई गई थी और मैंने राय भी दी थी । मुझे अफसोस है कि अब इस पार्लियामेंट में कुछ मेम्बर साहबान यह मुनासिब समझते हैं कि वह मुझे हर वक्त किटिसाइज किये जायें । अभी यह भी कह दिया कि यह पक्षपात की बात है कि इस पर रोक लगाई है . . .

श्री बागड़ी : मैंने यह नहीं कहा कि यह पक्षपात है ।

अध्यक्ष महोदय : आप कार्रवाई को देख लीजिये ।

श्री बागड़ी : मैंने यह कहा था...

अध्यक्ष महोदय : अभी आपने कहा और अभी मैंने सुना ।

श्री बागड़ी : मैंने यह कहा था कि पक्षपात समझा जा सकता है ।

अध्यक्ष महोदय : अब मैं हाउस को यह भी याद कराऊंगा कि अगर मैं उस वक्त कुछ ऐसा कर गया जो मुनासिब नहीं है, अगर वह ठीक नहीं है तो हाउस के पास रेमैडी है । It can kick me out any moment that it likes. उस दिन कहा गया कि मैं अपना लफ्ज वापस लूं जो मैंने चोरी का इस्तेमाल किया था—अभी वापस लीजिये—यह बात बिल्कुल नाजायज है । कभी किसी पार्लियामेंट में आज तक ऐसी बात नहीं हुई । जो लब्ज मैं कहूं उस को मुझे एक्स्प्लेन न करने दिया जाये और डिमान्ड आये कि मैं उसे वापस लूं, क्या आज तक किसी पार्लियामेंट में ऐसा हुआ है । अगर किसी को शिकायत है तो वह दूसरा ऐक्शन ले सकता है लेकिन ....

श्री हुकम चन्द कछवाय (देवास) : आप हम पर रहम करते हैं इस लिये लोग ऐसा कहते हैं ।

अध्यक्ष महोदय : मैं भी तो उम्मीद करता हूं कि मुझ पर रहम की जाये ।

श्री मधु लिमये : आप मेहरवानी कर के लांछन न लगायें । (*Interruptions.*)

Some hon. Members *rose*—

Mr. Speaker: Order, order. I am not discussing that just now.

Shri Vidya Charan Shukla (Mahasamund): He should express his regret.....

Mr. Speaker: Order, order. That we will see.

Shri Dinen Bhattacharya (Serampore): Sir, I would like.... .

Mr. Speaker: Order, order.

Shri Dinen Bhattacharya: I am not speaking about this subject. I would request you to give me a patient hearing for one minute.

Mr. Speaker: If it is not connected with this subject, he has no right to raise it now.

Shri Dinen Bhattacharya: When can I raise it? The Education Minister is going to make a statement in the other House tomorrow on the subject.....

Mr. Speaker: He can write to me. I cannot allow it just now.

Shri Dinen Bhattacharya: When can I raise it on the floor of the House?

Mr. Speaker: He can write a slip and I will take a decision.

Shri R. S. Pandey (Guna): Sir, I will take only one minute.

Mr. Speaker: Order, order. When I am not allowing anybody on this side, how can I allow him?

12.16 hrs.

MOTION ON THE PRESIDENT'S ADDRESS—*contd.*

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Harish Chandra Heda and seconded by Lt. Col. Maharajkumar Dr. Vijaya Ananda of Vizianagram on the 19th February, 1965, namely:—

> "That an Address be presented to the President in the following terms:—
>
> "That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for